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Title: Amendments made by Rajya Sabha to the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013.

MR. CHAIRMAN: Now, Supplementary List of Business. Item No. 20 (A), hon. Minister.

...(Interruptions)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

CLAUSE 1

2. That at page 1, line 6, *for* the figure "2013", the figure "2014" be *substituted*.

MR. CHAIRMAN: The question is:

"That the following amendments made by Rajya Sabha in the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

CLAUSE 1

2. That at page 1, line 6, *for* the figure "2013", the figure "2014" be *substituted*.

The motion was adopted.

MR. CHAIRMAN: We shall now take up each amendment made by Rajya Sabha to the Bill.

ENACTING FORMULA

MR. CHAIRMAN: The question is:

"That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*."

The motion was adopted.

CLAUSE 1

MR. CHAIRMAN: The question is:

"That at page 1, line 6, *for* the figure "2013", the figure "2014" be *substituted*."

The motion was adopted.

...(Interruptions)

DR. GIRIJA VYAS : I beg to move :

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. CHAIRMAN: The question is :

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.
